GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

RAJYA SABHA

UNSTARRED QUESTION NO - 242

ANSWERED ON- 22/07/2025

BRIBARY ALLEGATIONS AGAINST ED OFFICIALS

242. Shri A. A. Rahim:

Will the Minister of *Finance* be pleased to state:

- (a) the total number of instances in the last 5 years where ED officers were arrested, charged, or formally accused of soliciting or accepting bribes;
- (b) how many of these instances were disclosed in annual or interim reports of the Ministry or Department of Revenue;
- (c) whether a monitoring mechanism exists to ensure that complainants face no prejudice in pending ED investigations when allegations are leveled against ED officers themselves; and
- (d) if so, the details of the safeguards or redressal frameworks put in place?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI PANKAJ CHAUDHARY)

- (a) Total 11 instances have been reported in the last five years where ED officers were either arrested, charged, or formally accused of soliciting or accepting bribes.
- (b) No instance has been disclosed in annual reports of the last five years of Ministry of Finance.
- (c) & (d) Yes. There exists monitoring mechanism to ensure that complainants face no prejudice in pending ED investigations even when allegations are levelled against ED officers. As per the extant Central Vigilance Commission (CVC) instructions, each vigilance complaint received in the Directorate of Enforcement is examined by the Chief Vigilance Officer (CVO). Accordingly, all the vigilance related complaints received in Regional Office, Zonal/ Sub-Zonal Office, field formations etc. of Enforcement Directorate, are forwarded to the CVO, Directorate of Enforcement and appropriate action is taken accordingly.

Further, the officers of the Directorate posted in the field formations are strictly prohibited from investigating the vigilance complaint received by them and all such complaints received by the field formations are to be directly forwarded to the CVO.

In cases where complainants wish to maintain additional confidentiality, complaints can be filed under the Public Interest Disclosure and Protection of Informers (PIDPI) Resolution, 2004. Complaints received under the PIDPI framework from the Central Vigilance Commission are not required to be verified for authenticity of complainant by the CVO, as the verification process is undertaken by the Central Vigilance Commission itself prior to forwarding.
